

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**



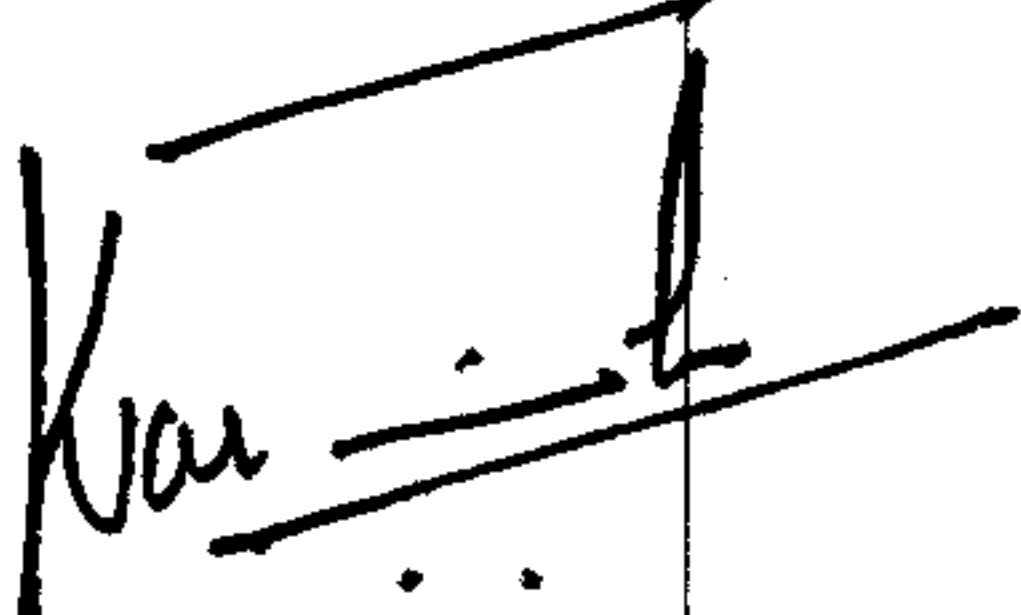
**IA 384/2017 in C.P. (I.B) No. 28/14, 19 & 20/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018**

Name of the Company: Northway Spaces Ltd. & Anr.  
V/s.  
SICOM & Anr.

Section of the Companies Act: Section 14, 19 & 20 of the Insolvency and  
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ISHAN P. SHAH	Advocate	Petitioner	
2.	Jay Kansara	i/b. Wadia Ghandy Res. No. 1. & Co. Advocate		
3.	KUNAL P. VAISHNAV	ADVOCATE	RESPONDENT No. 2.	

**ORDER**

Learned Advocate Mr. Ishan Shah present for Applicants. Learned Advocate Mr. Jay Kansara i/b Wadia & Ghandy & Co. present for Respondent no. 1 (SICOM). Learned Advocate Mr. Kunal Vaishnav present for Respondent No.2 in IA 384/2017.

Heard arguments of learned Counsel for Applicants and learned Counsels for Respondent no. 1 and 2.

For orders, list the matter on 18.01.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 17th day of January, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**